

**Central Administrative Tribunal
Principal Bench**

OA No.48/2016

New Delhi, this the 5th day of April, 2017

Hon'ble Mr. P.K. Basu, Member, (A)

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Sh. Jal Singh,
Security Guard, Aged about 57 years,
S/o Shri Rupri Choudhury,
R/o H.No. Hulwana, P.O. Kodana,
District Mathura, U.P.,
Presently at New Delhi.

...Applicant

(By Advocate : A. K. Mishra with Mr. Amit Kumar)

Versus

1. Delhi Development Authority,
Through Vice Chairman,
Vikas Sadan, INA,
New Delhi.
2. Chief Commissioner,
North South & East MCD,
Municipal Corporation of Delhi,
New Delhi.
3. Delhi Jal Board,
Through its CEO,
Govt. of NCT of Delhi,
Varunalaya Phase-II,
Karol Bagh, New Delhi.

....Respondents

(By Advocate : Ms. Sriparna Chatterjee and Ms. Yoothica Pallavi)

ORDER (ORAL)

Mr. P.K. Basu, Member (A) :-

Heard the learned counsel for the parties.

2. The respondents have placed before us an order dated 14.10.2016 by which the Delhi Jal Board has decided to grant the benefit of first and second ACP to group D employees transferred

from DDA to Delhi Jal Board, which is also one of the prayers in this O.A.

3. The O.A has therefore, become infructuous and is dismissed as such. However, the applicant would be at liberty to raise any issue in a fresh O.A, if he has any grievance still left with the respondents pertaining to this matter.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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